

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 15.03.2016
Court No. 8
Item No. 14

**PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 14690 OF 2014 &
36460 OF 2012**

WITH PRAYER FOR INTERIM RELIEF

M/S PANTALOON RETAIL (I) LTD.

...PETITIONER

VERSUS

CHIEF CONTROLL. REV. AUTH. & ORS.

...RESPONDENTS

COMMON OFFICE REPORT

SLP (C) NO. 14690 OF 2014

The matters above mentioned was listed before the Hon'ble Court on 11.07.2014, when the Court was pleased to pass the following order:

“Issue notice, in the light of the fact that the petitioner has deposited a sum of Rs.1,09,00,000/-, as directed in the order of 10.04.2013 by the Court of Chief Controller Revenue Authority, Uttar Pradesh, Allahabad, there shall be a stay in respect of remaining amount to be paid.”

It is submitted that there are four respondents and are represented through Mr. R.P. Mehrotra, Advocate. He has filed counter affidavit and the same has been included in the SLP paper books.

SLP (C) NO. 36460 OF 2012

The matters above mentioned was listed before the Hon'ble Court on 14.07.2014, when the Court was pleased to pass the following order:

“At the request of the counsel for the respondent-State four weeks' time is granted to file counter affidavit. Time, as prayed for, is granted. Post along with SLP(C) NO.14690 of 2014.”

It is submitted that there are four respondents and are represented through Mr. R.P. Mehrotra, Advocate. He has filed counter affidavit and the same has been included in the SLP paper books.

It is further submitted that counsel for the petitioner has on 04.09.2015 filed an Additional Affidavit in SLP(C) No. 36460/2012 with the permission of the

Hon'ble Court and the same has been included in the SLP Paper Books.

Service of show cause notice is complete in both the matters.

The matters above mentioned were again listed before the Hon'ble Court on 09.09.2015, when the Court was pleased to pass the following order:

“This Court on 11.07.2015, while issuing notice, had passed the following order :

“Issue notice, in the light of the fact that the petitioner has deposited a sum of Rs.1,09,00,000/-, as directed in the order of 10.04.2013 by the Court of Chief Controller Revenue Authority, Uttar Pradesh, Allahabad, there shall be a stay in respect of remaining amount to be paid.”

It is submitted that Ms. Reena Singh, learned Additional Advocate General for the State of Uttar Pradesh that a sum of Rs.83,00,000/- (Rupees eighty three lacs only) approximately has been deposited. Learned counsel for the parties shall obtain instructions in this regard. List the matter on 23.09.2015.”

The matters above mentioned were lastly listed before the Hon'ble Court on 15.12.2015, when the Court was pleased to pass the following order:

“Let the matter be listed after eight weeks.”

The matters above mentioned are listed before the Hon'ble Court with this Office report.

Dated this the 14th day of March, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Shantanu Sagar, Advocate
Mr. Chandra Prakash, Advocate
Mr. R.P. Mehrotra, Advocate

ASSISTANT REGISTRAR